

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/S KORDASH HANDLERS AND LOGISTICS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Kordash Handlers and Logistics Private Limited
2.	Date of incorporation of corporate debtor	04-12-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2007PTC044552
5.	Address of the registered office and principal office (if any) of corporate debtor	No.129/18, 4th Floor, 1st Main, Opp. Ayyappa Temple, SF Road, Wilson Garden, Bangalore- 560027, Karnataka
6.	Date of closure of Insolvency Resolution Process	06-10-2025
7.	Liquidation commencement date of corporate debtor	06-10-2025 (Date of receipt of order by the Liquidator: 11-10-2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Rashmi Chhawchharia IBBI/IPA-001/IP-P02016/2020-2021/13148
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address.: 2A, Nandlal Jew Road, Kolkata -700026, West Bengal. rashmi.chhawchharia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Annapurna Apartments, Flat 1A, 12A, Suhasini Ganguly Sarani, Kolkata-700025 Process Email : cirp.kordash@gmail.com , Registered Email : rashmi.chhawchharia@gmail.com
11.	Last date for submission of claims	05-11-2025

Notice is hereby given that the National Company Law Tribunal, Bangaluru Bench has ordered the commencement of liquidation of the **Kordash Handlers and Logistics Private Limited** on **6th October 2025**.

The stakeholders of **Kordash Handlers and Logistics Private Limited** are hereby called upon to submit their claims with proof on or before **05.11.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Rashmi
Ms Rashmi Chhawchharia
Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P-02016/2020-2021/13148
AFA no. AA1/13148/02/300626/108299 valid upto 30.06.2026

Date: 13-10-2025

Place: Kolkata



ICI Home Finance

SYMBOLIC POSSESSION NOTICE

Registered Office: ICI Bank Towers, Bandra-Kurla Complex, Bandra
Corporate Office: ICI HCF Tower, 9B, Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059
Branch Office: ICI HCF T-18, 2nd Floor, 6th Cross, Near BEA High School, Niggampingla Road, Near "Mare" Shop,
Dongavane - 577004

Whereas

The undersigned being the Authorized Officer of ICI Home Finance Company Limited under the Securitisation Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred by sub-section 13 of the said Act (Enforcement rules 2002, issued under the said Act) hereby gives the following notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of publication of this notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the borrower is in default of the said loan and the borrower is liable to pay the amount due to the lender as per the provision in Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property of the borrower in violation of the provisions of sub-section (13) of section 13 of the Act, in respect of this loan.

The Borrower's attention is invited to provisions of sub-section (13) of section 13 of the Act, in respect of this loan, which are hereby reproduced as under:

Sr. No.	Name of the Borrower/ Loan Account No.	Description of property/ Date of Possession	Date of Demand/ Demand Notice (Rs.)	Name of the Borrower
1	Sureeth Gundadadi Gundadadi, Gowtham H H-5 (Co-Borrower), HDSV5004.0125040	Flat No. 504, 5th Floor Nainika Primrose Apartment Near Vidya Nagar Nigam Dongavane Karavane - 577005, Bounded By- East: Flat No. 505, West: North Road, South: Flat No.503 / Date of Possession- 8-Oct-25	19-07-2025 90,24,157,42/-	Dongavane Bhadrachari
2	Sureeth Gundadadi Gundadadi, Gowtham H H-5 (Co-Borrower), HDSV5004.0125050	Flat No. 504, 5th Floor Nainika Primrose Apartment Near Vidya Nagar Nigam Dongavane Karavane - 577005, Bounded By- East: Flat No. 505, West: North Road, South: Flat No.503 / Date of Possession- 8-Oct-25	19-07-2025 90,24,157,42/-	Dongavane Bhadrachari

The above-mentioned borrowers/s (guarantor/s) are hereby given to 30 day notice to repay the amount, else the borrower's properties will be sold in public auction in accordance with the provisions of publication of this notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 13, 2025
Place: Bangalore

Authorized Officer
ICI Home Finance Company Limited

	IKF Home Finance Limited Egmoz by Phoenix-Tower 3, 10th Floor Diamond Hills, Lumbini Avenue, Raj Durg, Gachchowk, Hyderabad Telangana – 500081	
POSSESSION NOTICE FOR IMMovable PROPERTY [Appendix IV Rule 8(1)]		
WHEREAS the undersigned being the Authorized Officer of IKF Home Finance Ltd, hereinafter referred to as "IKF" under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (S&E) or 2002, and in exercise of powers conferred upon it by Section 13(1c) read with Section 13(2)(ii) of S&E Act, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount due under said demand notice within sixty days from date of receipt of said demand notice. The borrowers mentioned herein below having failed to pay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of power conferred upon it under said demand notice dated mentioned above. The Borrowers mentioned herein are above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charges of "IKF" for an amount as mentioned herein above and interest thereon.		
Name of the Borrower (Guarantor's) LAN	Description of the Asset (Immovable Property)	Date & Amount of Possession
Lan:- Sd/- Mr./Guarantor's	All that of the House Bearing No. 6-27, Total	
No. 19/2006/1778	adjoining 76 Sq.Yards, Situated at Road cover So, Metem,	14.07.2025
Mr./Kalamata, Kodavara	South of Smt. Raju Reddy, R.C.G. Road of Smt. Raju Reddy,	Rs.18,89,91.92
S/o,W/o, Mr./Yashiah	R.C.G. Situated at Sirivenkata Nagar Colony of	Roughly Eighteen
Sd/- Raju Yadadiah	Municipal Limits of Sirivenkata Nagar Colony of	Twenty Thousand
S/o,Mr./Yadiash	Gram Panchayat of Grampanchayam Town and	Eight Hundred Thirty Three
M.Sr.,Vasu Kodavahsa	Mandal Sangareddy District Telangana State and	Paid Half Only
S/o, Yashiah	Bounded by North: Nandamuri Subbarao Street, South:	
A.Mrs/Das Narasimha	South: Grampanchayam Road East: H. No. 6-28	
S/o, Mrs.Dasaji Vitthal	6-28/Air 2 nd Ser. West: H. No. 6-26c.	

SOUTH EAST CENTRAL RAILWAY
E-TENDER NOTICE

Tender Notice No. 02-SNT-Prpt-Rp-Tender-25 Dated 07/10/2025

Name of the Work: Provision of long Loop Line at Siliguri (SLR) Station of Raipur Division of SECR.

Tender Value: ₹ 3,29,64,125.42

EMD: ₹ 3,14,800.00

Submission of Tenders: Up to 15:00 Hrs. on 07/11/2025

Opening of Tenders: At 15:00 Hrs. on 07/11/2025

For complete details/purchase of tender documents and availability of the tender details for the above work, please contact office of the Dy. CSE & P&T, Siliguri, or download tender document which is available on our website: www.ireps.gov.in.

Siliguri
Dy. CSE & P&T (Proj).
South East Central Railway
RAILWAY
PROVIDING CENTRAL LINE
RAILWAY

SAVEN TECHNOLOGIES LIMITED

Regd. Office: No. 302, My Home Sarovar Place, 5-9-22, Secretariat Road, Hyderabad - 500 063 Ph: 043-2322 7300 Fax: 043-2322 3388, Mail: info@saven.in www.saven.in

Email for the Tender: ireps@saven.in
CIN L22020G1939PL015173.

NOTICE

TRANSFER OF UNCLAIMED INTERIM DIVIDEND FOR FY 2018-19 TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

As per Section 124 of the Companies Act, 2013 in compliance with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendment thereto ("the Rules"), all unclaimed dividends are required to be transferred by the Company to IEPF established by Central Government, after the expiry of seven years from the date of transfer to unpaid dividend account. Details of such unclaimed dividends are regularly updated on the website of the Company. Further, as the shares in respect of which dividend has remained unclaimed for seven years or more, are required to be transferred to the demat account of Investor Education and Protection Fund (IEPF Account) Authority within 30 days of such shares becoming due to be transferred to IEPF Account.

However, you can claim from IEPF Authority, both unclaimed dividend amount and the shares transferred to IEPF Account by making an



Vastu Housing Finance Corporation Ltd.

corporation Limited under the Securities and Exchange Act, 1956 and is in exercise of powers conferred to him under a Demand Note calling upon the borrowers to pay the dues from the date of receipt of the said notice, the property described herein below in exercise of the date mentioned below,

to deal with the property and any belongings with the said Branch for an amount mentioned as follows:

Particulars of Property	Date & Type of Possession
104, 1st, First Floor, with built up area 9000 Sq. Feet and One Car Parking. REE ENCLAVE, with measuring 22.00 Sq. yards and bearing No. 48/A, in Survey No. 104, Ranga Reddy District, near to Sky, South-East-First No. Open to Sky.	Symbolic Possession Taken on 09-04-25

Authorized officer
Vastu Housing Finance Corporation Ltd.

www.ilept.gov.in

As per records, the amount(s) of dividends mentioned in the enclosed demand note, are unclaimed against your name. To claim the outstanding dividend, kindly first ensure registration of correct bank details including your core banking account no and IFSC/ MICR of your bank against your demat A/c with your Depository Participant / Registrar and Share Transfer Agent - I. Softex Systems Limited. The enclosed enclosee should thereafter be sent along with the following document from your registered email address or by a letter so as to reach the RIA on or before 31st December, 2025:

For shares held in demat form:

- Copy of the Demat Account Statement (Client master list) showing your name, address, demat and bank account details registered against the demat account.
- Self-attested copy of PAN Card and Address proof.

For shares held in physical form:

- Original Cancelled cheque leaf bearing the name of the shareholder *or*,
- Bank attested copy of first page of the Bank Passbook/Statement of Account in original and a cancelled cheque.
- Self-attested copy of PAN Card and Address proof.
- Request for registering PAN, KYC details or changes / up-dation thereof in FORM ISR-1.
- Confirmation of Signature of securities holder by the Banker in FORM ISR-2
- Nomination form/Declaration for Nomination opt-out in Form ISR-3/ for Change in Existing Nomination in Form ISR-4.

Look at every side
before taking a side.

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BENGALURU

ನಮ್ಮ ಸಂಸ್ಥೆಯ ವಿದ್ಯಾರ್ಥಿಗಳು ಟೆಲಿಸ್ಕೋಪ್ ತಯಾರಿಸಿ
ವಿಶ್ವದಾದ್ಯಂತ : ಜಿಲ್ಲಾಧ್ಯಕ್ಷ ರೇಣುಕಾಪ್ರಸಾದ್

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